

KHWAJA INAIT ULLAH : Shame, shame.

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. KAILAS NATH KATJU) : Mr. Deputy Chairman, are these relevant now? Whatever has the first marriage night got to do with this Bill?

MR. DEPUTY CHAIRMAN : Please speak on the Bill.

SHRI P. C. BHANJ DEO : I am trying to show that reference to old Bills and Acts still existing in England about the Armed Forces and other things e.g., (*Interruption*)—Bills and Acts which are coming from the Norman times and the times of Edward III, such as witchcraft laws etc.—are all in existence today merely as so many words. They are still there. They can be still applied in practice, but the traditions of the country are such that no one ever can dream of applying those laws except in very exceptional circumstances like war, or invasion of private property or of security by spies from abroad.

MR. DEPUTY CHAIRMAN : We are concerned here only with unlawful assemblies.

SHRI P. C. BHANJ DEO : I submit, Sir, that the other speakers, when they started to quote English law, were not interfered with.

MR. DEPUTY CHAIRMAN : They were relevant to the purpose.

SHRI P. C. BHANJ DEO : My point is that quotations of old English law cannot apply to this present case, because we are a new Parliament. We are a new Democracy. We are going to set the traditions to the future generation, whereas they are all already set and people follow those conventions automatically in England. Therefore it is right on our part that we should question the justification of the suspicion of the invasion of our liberties, of our freedom, especially when we have cause to doubt the intentions of the Executive by the acts they have perpetrated and which they continue to perpetrate as far as the welfare of the common people is concerned.

Sir, I shall end my speech by referring to only one or two instances of such misuse of official power which the Executive has taken to itself and which the magistrates and the police have flagrantly abused to the detriment of the population. I would like to refer to the case of firing which has taken place in Cooch Bihar. When the people came out and asked their rulers for bread, there, they got lead bullets instead. And apart from that I have seen with my own eyes what magisterial discretion can do to the *Adivasi* population in my own area in Mayurbhanj where such atrocities were perpetrated by the military forces taken from the Centre that I cannot repeat them here lest it should nauseate the House and cause unnecessary emotion. Thank you, Sir.

PAPER LAID ON THE TABLE

REPORT OF THE JOINT COMMITTEE ON THE PREVENTIVE DETENTION (SECOND AMENDMENT) BILL, 1952

MR. DEPUTY CHAIRMAN : The debate will be resumed tomorrow.

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYANARAYAN SINHA) : Sir, I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill further to amend the Preventive Detention Act, 1950.

MESSAGES FROM THE HOUSE OF PEOPLE

- (1) EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE ON THE RESERVE AND AUXILIARY AIR FORCES BILL, 1952
- (2) THE PREVENTION OF CORRUPTION (SECOND AMENDMENT) BILL, 1952
- (3) THE COMMISSIONS OF INQUIRY BILL, 1952

MR. DEPUTY CHAIRMAN : We have received some messages from the House of the People. Secretary will read them.

SECRETARY : Sir, I have to report to the Council the following messages